

FIR No. 303/2019
PS: Crime Branch
State Vs. Pradeep Kumar Kattamuri
U/s 420/467/468/471/34 IPC & 12 Passport Act
Bail application
23.06.2020

File taken up today on an application u/s 437 Cr.PC received through E-mail as moved on behalf of the applicant/accused Pradeep Kumar Kattamuri for grant of regular bail.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Sh. Gopal Sharma, Ld. Counsel for the applicant/accused has been joined via Video Conferencing through Cisco Webex.

Reply to the bail application has been filed by the IO through E-mail at designated Court ID i.e. *CMM Central District.Tis Hazari @ Gmail. Com.*

Ld. Counsel for the accused has moved an application for grant of regular bail to applicant/accused Pradeep Kumar Kattamuri. Ld. Counsel has contended that accused is in JC since 10.09.2019. He further contended that investigation of the case is almost complete and charge-sheet has already been filed. Ld. Counsel for the accused has further contended that recovery has been effected and co-accused has already been admitted to bail. He has further contended that since the world is suffering from this pandemic, it is not certain as to when the trial would commence, and as such no purpose would be served in detaining the accused any further. He has prayed that accused may be released on bail.

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Per contra, Ld. APP for the State has strongly opposed the bail citing seriousness and gravity of the offence. He has contended that applicant/accused has no permanent address in Delhi and is a resident of Vishakhapatnam, Andhra Pradesh. He has contended that if the applicant/accused is granted bail, there is likelihood that he may jump the bail.

Submissions heard.

A perusal of the record reveals that accused has been in custody since more than nine months, recovery has already been effected, investigation is complete and charge-sheet has already been placed on record. Further, co-accused is already on bail. No purpose would be served in detaining the accused any further.

Considering the above facts and circumstances, the present bail application is allowed. Accused **Pradeep Kumar Kattamuri** is admitted to bail on his furnishing personal bonds in the sum of Rs. 50,000/- each with two sureties each of the like amount.

Accordingly, application is disposed off.

Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

(Arul Varma)
CMM (Central), Delhi
23.06.2020